Bharat Rural Livelihood Foundation

†1526. SHRI SHIVANAND TIWARI: SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has set up Bharat Rural Livelihood Foundation to improve the living standards of common people in the country;
- (b) whether special projects are proposed for 170 naxal affected districts under this scheme;
 - (c) if so, details thereof;
 - (d) whether any guidelines have been laid down for these projects; and
 - (e) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (e) Hon'ble Finance Minister of India in his Union Budget speech 2012-13 has indicated the commitment of the Government to establish a Bharat Livelihoods Foundation of India through Aajeevika. The Foundation would support and scale up civil society initiatives and interventions particularly in the tribal regions covering around 170 districts. Private trusts and philanthropic organizations would be encouraged to partner with the autonomous body that will be managed professionally.

Financial irregularities under MGNREGS

†1527. SHRI RAM JETHMALANI: SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that news of financial irregularities under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNRGS) being run in rural areas have come to the light;
- (b) if so, the total number of cases of corruption that has come to the notice of Government till December, 2011 and the alleged amount of embezzlement in all these cases; and
 - (c) the number of people alleged for the irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Ministry receives a large number of complaints of all types about implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the country. The complaints mainly relate to cases of job cards not provided, misappropriation of funds, engagement of contractors, forgery of muster roll, manipulation in job cards, under payment of wages, non-payment of wages, corruption and other irregularities, use of machinery,

[†]Original notice of the question was received in Hindi.

delay in payments etc. As on 9.3.2012, a total of 2911 such complaints have been received in the Ministry. The details of amounts involved in various irregularities as alleged or the number of people responsible for such irregularities cannot be ascertained from such complaints. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law.

DRI loans for State Government Housing Schemes

1528. SHRI NATUJI HALAJI THAKOR:

SHRI KANJIBHAI PATEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that loan of Rs. 20,000/- under Differential Rate of Interest (DRI) is admissible of Indira Awas Yojana (IAY) houses only;
- (b) if so, the reasons for not extending DRI loans to the BPL beneficiaries of State Governments housing schemes;
- (c) whether the DRI scheme would be extended to BPL beneficiaries of Housing Assistance Scheme of the State Governments; and
- (d) whether the limit of Rs. 20,000/- for DRI loans per IAY be enhanced to Rs. 30,000/-?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

- (b) In pursuance of the announcement made by the Hon'ble Finance Minister in his budget Speech, 2008-09, Department of Financial Services had advised Reserve Bank of India to include only IAY houses in the Differential Rate of Interest (DRI) scheme for lending upto Rs. 20,000/- per housing unit at 4% interest.
- (c) and (d) At present, no decision has been taken about enhancement of limit and extension of DRI Scheme to BPL beneficiaries of housing assistance schemes of State Governments.

Beneficiaries under SGSY

- †1529. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether the Swarna Jayanti Gram Swarozgar Yojana (SGSY) was formulated for the families living below poverty line (BPL);
- (b) if so, whether such cases have come to the notice of Government where families not living below poverty line have received benefits under this scheme;

[†]Original notice of the question was received in Hindi.